

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'A' BENCH, MUMBAI**

**[Coram: Pramod Kumar, Vice President, and,
Ravish Sood, Judicial Member]**

ITA No. 2329/Mum/2018
Assessment Year: 2011-12

Abdul Shahid Nasir Ahmed Rangooni **Appellant**
*13-M, Pradhan Building,
157, Navrooji Hill Road, Dongri,
Mumbai 400009
[PAN: AASPN2683E]*

Vs.

Income Tax Officer 13(1)(4) **Respondent**
Mumbai.

Appearances:

Abdul Shahid Nasir Ahmed Rangooni *for the appellant*
Anand Mohan *for the respondent*

Date of concluding the hearing: : December 11th, 2020
Date of pronouncement : December 11th, 2020

O R D E R

Per Pramod Kumar, VP:

1. The assessee has moved petition seeking withdrawal of the appeal on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 11th day of December 2020.

Sd/-
Ravish Sood
(Judicial Member)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 11th day of December, 2020

Copies to: (1) *The Applicant* (2) *The respondent*
 (3) *CIT* (4) *CIT(A)*
 (5) *DR* (6) *Guard File*

By order

Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai

